

ACT No. V OF 1891.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 27th
February, 1891.)*

An Act to amend and supplement the Indian
Ports Act, 1889.

WHEREAS it is expedient to amend and supplement the Indian Ports Act, 1889; It is hereby enacted as follows:— X of 1889.

Substitution
of new clause
for section
6 (1) (a), Act
X of 1889.

1. For clause (a) of section 6, sub-section (1), of the Indian Ports Act, 1889, the following shall be substituted, namely:— X of 1889.

“(a) for regulating the time and hours at and during which, the speed at which, and the manner and conditions in and on which, vessels generally, or vessels of any class defined in the rules, may enter, leave or be moved in any port subject to this Act”.

Saving of
past rules
respecting
the moving
of vessels in
ports.

2. Any direction which, having been issued by a Local Government and published in an official Gazette, expressly purports, or may be reasonably held to have been intended, to be a rule under section 7, clause 8, of Act XXII of 1855, or under section 7, clause (h), of the Indian Ports Act, 1875, or under section 6, sub-section (1), clause (h), of the Indian Ports Act, 1889, or under any other law for the time being in force, with respect to the moving of vessels in any port which is at the commencement of this Act subject to the Indian Ports Act, 1889, shall, if the direction has not been cancelled by the Local Government by a notification in an official Gazette and could, after XII of 1875
X of 1889.

the

X of 1889. the commencement of this Act, be issued as a rule made under clause (a) of section 6, sub-section (1), of the Indian Ports Act, 1889, as amended by the foregoing section of this Act, be deemed to have been issued as a rule made under that clause.

X of 1889. 3. The expressions "port" and "vessel" in this Act have respectively the same meanings as in the Indian Ports Act, 1889. Definitions.